

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AICON INTALIA REALTY PRIVATE LIMITED

1.	Name of corporate person	Aicon Intalia Realty Private Limited
2.	Date of incorporation of corporate person	13/08/2013
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies, Pune, Maharashtra
4.	Corporate Identity Number / Limited Liability Identity Number of corporate person	U45200PN2013PTC148439
5.	Address of the Registered Office and Principal Office (If Any) of corporate person	9 th Floor Panchshil Tech Park 1, Besides Rahul theater, Shivajinagar, Pune, Maharashtra, India, 411005
6.	Liquidation Commencement Date Of Corporate Person	17 th October, 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Ms. Nayana Premji Savala Address: 1/101-A, Vishal Sushil CHS, Nariman Road, Vile Parle East, Mumbai 4000057, Maharashtra, India. Email: nalinisavala@gmail.com Tel.: 9082605500 IP Registration No: IBBI/IPA-003/IP-N00051/2017-18/10491 AFA expires on 30/06/2026
8.	Last date for submission of claims	15 th November, 2025

Notice is hereby given that Aicon Intalia Realty Private Limited has commenced voluntary liquidation on 17th October, 2025.

The stakeholders of Aicon Intalia Realty Private Limited are hereby called upon to submit a proof of their claims, on or before 15th November, 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:



Nayana Premji Savala
Liquidator



Date: 30th October, 2025

Place: Pune

यूनियन बैंक Union Bank of India
 अहमदनगर शाखा
 अहमदनगर शाखा, अहमदनगर, महाराष्ट्र

Notice issued u/s 13(2) of SARFESI Act 2002.

To, Borrower - Mrs. Shreshtha Agency, Prop. Mr. Amol Vishnu Zirmile,
 Add: Survey No. 118/1, Plot No. 26, Gajrajnagar, 3D Chowk, Tapovan Road, Burhanagar,
 Ahiyanganar Station Road, Classified as N.P.A.

Borrower & Mortgagor: Mr. Amol Vishnu Zirmile,
 Add: Survey No. 118/1, Plot No. 26, Gajrajnagar, 3D Chowk, Tapovan Road, Burhanagar,
 Ahiyanganar Station Road, Classified as N.P.A.

Sub: Enforcement of Security Interest Action Notice in connection with the credit facilities enjoyed by Mrs. Shreshtha Agency, Prop. Mr. Amol Vishnu Zirmile (Borrower) and Mr. Amol Vishnu Zirmile (Borrower & Mortgagor) with our Ahiyanganar Station Road Branch, Classified as N.P.A.

You, Mrs. Shreshtha Agency, Prop. Mr. Amol Vishnu Zirmile (Borrower) and Mr. Amol Vishnu Zirmile (Borrower & Mortgagor) have availed the following credit facilities from our Ahiyanganar Station Road Branch and failed to pay the dues/instalment/interest/repay the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 29.06.2021. As on 30.09.2025 a sum of Rs. 19,59,340.54/- (Rupees Nineteen Lakhs Fifty Nine Thousand Three Hundred Forty and Fifty Four Paise Only) is outstanding in your account(s).

The particulars of amount due to the Bank from Mrs. Shreshtha Agency, Prop. Mr. Amol Vishnu Zirmile (Borrower) and Mr. Amol Vishnu Zirmile (Borrower & Mortgagor) in respect of the above said account(s) are as follows:

Type of Facility	Outstanding Amount as on date NPA i.e.	Unapplied interest w.e.f.	Penal Charges (Simple)	Total Dues Rs.
CPVOD	7,99,990.00	3,60,115.00	0.00	10,60,115.00
UGCL	63,844.36	29,210.00	0.00	93,054.36
CHOME	6,79,057.00	27,115.00	0.00	7,06,172.00
Total				19,59,340.54

Cersal Asset ID - 2006079468 & 2007112873

To secure the repayment of the monies advanced to you by the Bank, Mrs. Shreshtha Agency, Prop. Mr. Amol Vishnu Zirmile (Borrower) and Mr. Amol Vishnu Zirmile (Borrower & Mortgagor) have executed documents on 17-02-2018 and created security interest by way of:

Mortgage of immovable property herein below:

Details of Secured Assets: The N.A. Plot No. 26, Out of Cat No. 118/1 having 155.60 Sq. Mtrs. assessed for Rs. 2.70 Paise situated at Village Burhanagar, Tal. & Dist. Ahiyanganar and more particularly bounded as under: Towards East: Cat No. 119, Towards South: Plot No. 25, Towards West: Plot No. 27, Towards North: Plot No. 28. The above said boundaries are grounded on the basis of Sale Deeds dated 17.03.2021 and dated 23.03.2014.

Hypothecation of movable property described herein below: Nil

Therefore you are hereby called upon to repay the sum of Rs. 19,59,340.54/- (Rupees Nineteen Lakhs Fifty Nine Thousand Three Hundred Forty and Fifty Four Paise Only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, you shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given to us as follows:

As per section 13 (1) of the Act, on receipt of this notice you are restrained (prevented) from disposing of or dealing with the above-subsection without the consent of the bank. Your attention is invited to provisions of sub-section (1) of Section 13 of the SARFESI Act in respect of time available to, to tender the secured assets.

Authorized Officer
 For Union Bank of India

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED
 55-56 Shivaji Press Free Press House Narain Point,
 Mumbai - 400021 Tel: 022-61884700
 Email: info@pegasusreconstruction.com

PUBLIC NOTICE FOR SALE BY E-AUCTION

Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 8 & 9 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s), Mortgagor(s) and Guarantor(s) that the below described secured assets being immovable properties owned by the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rules 8 & 9 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Rules, 2002, are being sold under the provisions of SARFESI Act and Rules 8 & 9 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Rules, 2002, as "as is where is", "as is what is", and "whatever there is" basis along with all known and unknown dues on 19.11.2025.

The Authorized Officer of SVC Bank took physical possession of the below described secured assets on 16.11.2019 pursuant to Section 14 order, under the provisions of the SARFESI Act and Rules thereunder, and handed over the same to the Authorized Officer of Pegasus. The details of Auction are as follows:

Name of the Borrower(s), Co-Borrower(s) and Mortgagor(s):

1. Vikas Roofing Products Pvt Ltd (Borrower Company)
2. Mr. Rajiv Rajput (Guarantor and Mortgagor)
3. Mr. Rajesh Rajput (Guarantor)
4. Mr. Chetan Mohan Patel (Guarantor)
5. Mr. Anil Rajput (Guarantor and Mortgagor)
6. Mrs. Vijay Mahendra Patel (Guarantor)
7. Mr. Vijay Mahendra Patel (Guarantor)
8. Mr. Rajiv Rajput (Guarantor and Mortgagor)
9. Mr. Vijay Ladharam Patel (Guarantor and Mortgagor) (Since deceased, represented by his known and unknown legal heirs)
10. Mr. Mohan Vijay Patel (Guarantor and Mortgagor)
11. Mr. Prashant Mahendra Patel (Guarantor and Mortgagor)

Plot No. 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 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1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 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1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 185

જાહેરી સમસ્ય	અંક, બાપચાવી તા.યોગેકોસે સમસ્ય મો. નં. ૯૦/૨૦૨૦૩૩૪૬૭
સાચા યોગથી બાળકો ન્યાયવાણી માં યોગે કોસે યોગે કોસે યોગી	પરિણત અંક : ૯૦/૨૦/૨૦૨૦ નં. ૨૦૨૦/૨૦૨૦
જી. પ્રોત્તે પાણી પાણી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
વિદ્યુત જી. પ્રોત્તે પાણી	સામગ્રીવાળી અંકવાળી
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.
સામગ્રીવાળી જી. પ્રોત્તે પાણી	અંકવાળી ના.પિ. સારાવા.

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पुणे येथील मे. दि. मो. माटा सो.
दवें सह. दिवाणी न्यायाधीश सिनियर
डिजिटल यांचे कोर्टात
जाहीर नोटिस
किराकोट अर्थ मे. २०१९/२०
निवाणी : ०१
भागू लक्ष्मण कचरे
विरुद्ध
...अर्जदार
कोणीही नाही ...जाब देणारा
नोटिस देण्यात येते की, उपरोक्त
अर्जदार यांनी इंडियन सर्व्सेस अर्ब
१९२५ कलम ३७२ (२) रेग्युलेशन
अन्वये १८२७ अन्वये या कोर्टाकडे
मघत चांगू अर्ज धाडू लखू कचरे या
संदर्भात २०/१०/१९९० यांचे हजेरशिज
स्टांपफिकेट मिळवण्यासंबंधी हा अर्ज
केलेला आहे.
ज्या कोणास सदहू अर्जसंबंधी हा अर्ज
घ्यावयाची असलेली नेमलेली तारीख
०५/१२/२०२५ रोजी टाक सकारल
११.० वाजता येतः किंवा वकिलाताला
या कोर्टात हजर रहावे.
आज दिनांक २१/१०/२०२५ रोजी
माझे सही व शिक्क्यानिशी हुकूम.
सही/
अधीकृत
दिवाणी न्यायालय, पु

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पुणे येथील ये. माळकोळीकर-भाऊसाहेब
सह. दिवाणी न्यायाधीश निमिषर
जिजिनकर यांचे कोर्टात
जाहीर नोटिस
दिनांक ०८/०९/२०२५
निर्णायक :
मेहराब नोशिर ईराणी ...अर्जदार
विरुद्ध
i) कायानंददेखत लि. धायरा
ii) दायाण नोशिर ईराणी ...जाब देणारा
नोटिस देण्यात येते की, उपरोक्त
अर्जदार यांनी इमिग्रेशन सक्सेशन अंदाज
कलम २८ प्रमाणे अन्वये या कोर्टाकडे
मध्यत के. खुदाबाराद ईराणी मृत्यु दिनांक
१९/०६/२०१६ यांचे वारसा प्रमाणपत्र
मिळवण्यासंबंधीचा अर्ज कोर्टात आहे.
या कोर्टाच्या सदरहू अर्जासंबंधी हाक
घ्यावयाची असेल त्यांनी नेमलेली तारीख
०४/११/२०२५ रोजी ठीक सवाळ
११.०० वाजता स्वतः किंवा वकिलांमार्फत
या कोर्टात हजर राहणे.
आज दिनांक / /२० सही व
शिक्कन्यानीसी दिली.
हुकूमत
सही/
दिवाणी न्यायालय, पुणे

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पुणे येथील मे. S.T.K. ठेकाले सांग.
५वे सह. दिवाणी व्यायाधीश सिनिअर
डिक्जिनर यांचे कोर्टास
कारिणी नोटीस
१३६०/२०
निशाणी
कुमारी श्वेता सुहास मोहोते ...अर्जद
विरुद्ध
कोणीही नाही ...जाब देण
नोटीस देण्यात येते की, उपरोक्त अर्जद
यांनी इडिचन ससेशन अर्ज १९२५ क्रमांक
१३२२ अन्वये या कोर्टाकडे मयान प्रतिस
प्रभाकर खोत मृत्यू दिनांक ११/०४/२०१९
यांचे हेसॉरिण सर्टिफिकेट / ससेशन
सर्टिफिकेट / प्रोसेट सर्टिफिकेट/ लेने
अर्ज अडमिनिस्ट्रेशन मिळण्यासंबंधीची
आज कडेला आहे.

ज्या कोणास सदरहू अर्जासंबंधी हरक
घ्यावयाची असेल त्यांनी मसमेली तारी.
०३/११/२०२५ रोजी जी नमेली तारी.
वाजता स्वतः किंवा वकिलातीमार्फत या को
हजर राहावे.

आज दिनांक २५/०१/२०२५ रोजी मा
सही व शिस्तव्याप्तिरी दिला.

हक्कूमना
आमिना

निशाणी
दिवाणी व्यायाधीश, पु.

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जाहीर नोटिस

पुणे येथील T.M.Ahamad
सो. 1 ले सह. दिवाणी न्यायाधीश
सर्वाने अडिक्जिन यांचे कोर्टात
निकालात **दिनांक ११-११-७६/२०२१**
११/११/२०२१
नेमलेली तारीख **११/११/२०२१**
Anjali & Other **२.अर्जदार**
विभक्त
None **ज्या देणार**
नोटिस देण्याची येत की, उपर्युक्त अर्जदार यांनी इंडियन सर्वसेशन अंक्ट १९५५ च्या ३०२/बाबचे गुन्हेगार म्हणून १२/१० या कोर्टातच मृत नाटिका Ganeshrayabhar मृत दिनांक २९/०६/२०२१ यांचे हेअरअप सर्टिफिकेट/ यमकसंग अर्पित/ प्रवेष्ट सर्टिफिकेट/ अर्पण अर्पित/ अंडमिनिस्ट्रेशन मिळवण्यासंबंधीची आज केलेला आहे
ज्या कोणास सदहू अर्जांसंबंधी हाकस घ्यावाचो असेल त्यांनी नेमलेली तारीख १६/१२/२०२१ रोजी कोर्ट सत्रात ११.०० वाजता सह. किंवा यंत्रेलापासून कोर्टात हजर रहावे.
अर्ज दिनांक १६/१०/२०२१ रोजी मृत सही व शिक्क्यासोबत दिला. **हुकुमावर**
सही/
अधिकार
दिवाणी न्यायालय, पुणे

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जहाँगीर नौतीस
पूणे येथील मे. उपविभागीय
अधिकारी साहेब, हवेली
उपविभाग यांचे नावविभाग, पूणे
 किरकोळ अन्न क्र. जम / एमआर
 ३३२/२०१५

श्री. भाग्यलाल कोठाडे
 रा. पल्लं वं. १, पिरक अपार्टमेंट,
 पिचक नगर, भाजी नंदीचंरवळ,
 पठर ऑफिस बिल्डिंग, आकुर्डी,
 पूणे ४११०३५.अर्जदार

विरुद्ध
 उपनिबंधक
 जम - मृत्यू नोंदणी विभाग
 पोलीस - चिंचवड महानगरपालिका
 मल्लिकार्जुनराव ठाण्यावा, आकुर्डी
 पूणे - ४११०३५.जाबदार

नौतीस येथल्या येते को. उर्वारक अर्ज
 यांनी जम व मृत्यू नोंदी मालगुजारी १९६९ क्र.
 १३ (२) अंतर्गत नोंदी मालगुजारी श्री. अशित मा-
 मोकाटे यांचा जम निमित्त २०/०२/२०१५ रोजी
 सुकुमा यांनी होम, मयेंस-पुणे ४८, चिंचवड
 पुणे-१९९४०३३ येथे जम आला आणि व सरत ज-
 मीन मल्लिकार्जुनराव यांनी जम कटन निमित्त
 अर्ज सुकनस करत.

जम कोठाडे सरवत उर्वारक अर्जांनी हव-
 ण्यावाणीची जम नोंदी २०१५, पिरकताने अर्ज
 केली बळकतामाला कट कोटाड हजर रावत. अ-
 र्जानांक ०८/१०/२०१५ रोजी सती व निवडणी
 दिली. **हुकुमनाम**
 सती
 उपविभाग पूणे कती

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been lost/misplaced and not traceable yet, and Online FIR for the same has been lodged on 24/10/2025 in Jawahar Nagar Police station Chh. Sambhaj Nagar, by Lost Report No. 0529/2025, and the owner declared that no person shall enter into any kind of transfer on the lost documents. If anybody found the above missing documents can submit to the given below contact number and address.

And therefore, the original owner hereby declares that, they have not done or committed suffered or been party to any act, deed, or may be charged, encumbered prejudicially affected in estate, title or otherwise howsoever and the owners hereby covenant with the purchaser/s that no one else except themselves have got any right title or charge, claim, interest, therein and at present they are the absolute owners thereof.

If anybody is having any objection, claim, dispute for the above mentioned intended sale transaction, s/he/they can contract the undersigned with the documentary proof substantiating his/her/their objections/claims/details of dispute/s within Seven (7) days from the date of this publication, failing which, my client will proceed to complete the sale transaction with the above owner as if there are no third party claims/objective disputes in respect of the Schedule Property and thereafter no claims/objective/disputes will be entertained.

SCHEDULE OF PROPERTY

All that piece and parcel of Unit No. 018-1/20 area admeasuring Carpet 39.405 Sq. Yards and Built-up area 49.256 Sq. Yards (including common area) on 12th Floor, in Tower No. 018 (Desire Tower), Scheme known as "AMANORA PARK TOWN" Situated at Village/Hadarad, Taluka Haveli, District Pune within limits of Pune Municipal Corporation & within jurisdiction of Sub Registrar Haveli, Taluka Haveli, District Pune.

Date: 29/10/2025

Place - Pune

Sd/-
Mrs. Reshma Mohan Shetty Advocate
Office: Shop no. H-111, Ground Floor,
Mega Centre, Hadapsar, Pune 411028

फॉर्म ए
सर्वजिनिक ज्ञापना
(भारतीय नादारी आया दिवाळखोरी ३६, भारत
(रिखिक परिसराणा प्रक्रिया) विविधण, २०१७ वा विविधण १४)
आयकोन इंडोली रिअल्टी प्रायव्हेट लिमिटेडच्या
हिरण्यारकोनो लक्ष्य वेपणच्यासाठी

१	कोपिरिटर व्यक्तीचे नाव	आयकोन इंडोली रिअल्टी प्रायव्हेट लिमिटेड
२	कोपिरिटर व्यक्तीच्या स्वभावानी तारीख	१३/०८/२०१३
३	प्रमाणिक, ज्ञापना अंतर्गत निमणगी प्रमाणिक (रिखिक आयाद्वारी ३६)	कोमनी निविक, पुणे, महाराष्ट्र

	४	कॉपीरेट व्यक्तीच्या कॉपीरेट ओळख क्रमांक	U45200PN2013PTC148439
	५	कॉपीरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	१ वा मजला, पंथरीसो टेक पार्क १, राहूल शिंदेच्या बाजूला, शिवाजीनगर, पुणे, महाराष्ट्र, भारत ४११००४
	६	कॉपीरेट व्यक्तीच्या परिसमापन प्राप्तीचा तारीख	१७ ऑक्टोबर, २०२५
	७	परिसमापकाचे नाव, पत्ता ई-मेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणी क्रमांक	मिस्. नयना प्रदीप सावला पत्ता : १/१०१-१, विशाल सुशील सीएचएस, नर्मिन रोड, विले पारेल पूर्व, मुंबई ४०००१७, महाराष्ट्र, भारत ई-मेल पत्ता : nalinisavala@gmail.com दूरध्वनी क्र. : ९०८२६०५४००, आद्यप्री नोंदणी क्र. : IBBI/IPA-003/IP-N00051/2017-18/10491 एफकर समाप्ती ३०/०६/२०२६ रोजी
	८	दावे प्रस्तुत करण्याची अंतिम तारीख	१५ नोव्हेंबर, २०२५

याद्वारे सूचना देण्यात येते की, आयकॉम इंडोलीया रिअल्टी प्रायव्हेट लिमिटेडचे रेजिडर परिसमापन १७ ऑक्टोबर, २०२५ रोजी सुरू झाला आहे.

आयकॉम इंडोलीया रिअल्टी प्रायव्हेट लिमिटेडच्या हस्तांतरात याद्वारे त्यांच्या दाय्याचे पुरावे १५ नोव्हेंबर, २०२५ रोजी किंवा तत्पुर्वी याद्व. क्र. १२ साठी नमूद परिसमापकांकडे सादर करण्यात आली आहेत. किंवा त्यांच्या दाय्याचे पुरावे इलेक्ट्रॉनिक साधनांवर प्रस्तुत करावेत. अन्य सार्वे शिष्टाचार दाय्याचे पुरावे, व्यक्तीची, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

खोटा किंवा विशिष्ट नकारण दाय्याचा पुरावा सादर केल्यास देडगुलफा कारवाई करण्यास पात्र राहील.

परिसमापकाचे नाव आणि स्वाक्षरी
हस्ता- /
नयना प्रदीप सावला
परिसमापक

रथस्थ : ३० ऑक्टोबर, २०२५
रथस्थ : पुणे

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त. हवेली, जि. पुणे ४१२००१, मा. न. ९१४०१९००००

PUBLIC NOTICE

Public at large are hereby informed that the property, more particularly described in the Schedule herein under, were jointly owned by Mrs. Reces Singh and Mrs. Reshma Rambhadrani having address at G-6 Peshwa Complex, Plot No. 84, Joggers Park, Viman Nagar, Pune - 411 014. The said owners had sold and assigned their rights, title and interest in respect of the said flat in favour of My Client Mr. Tausif Ahmed Shaikh and Mrs. Anjum Tausif Shaikh and was duly registered on 06/04/2004. It is further stated that the said property was sold and assigned to the said parties as assured that, they had clear and marketable title and they were in absolute possession of the said property.

The original Deed of Assignment/Transfer Deed was executed on 06/04/2004 which was registered at the office of Sub Registrar Haveli No. 8 at Sr. No. 2340/2004, between Mrs. Reces Singh and Mrs. Reshma Rambhadrani with erstwhile owner Sonal D. Rihwani has been with respect/possession by the Vendors and accordingly property missing complaint has been lodged by Mrs. Reshma Rambhadrani on 16/05/2014 with Vimalanta Plot station having Property missing No. 3551/14.

Public at large are hereby called upon that any person/s having any right, title and interest by way of sale, lease, lien, gift, agreement, succession or otherwise in respect of the said property by virtue of the aforesaid Deed of Assignment/Transfer Deed should notify the undersigned Attorney within 15 days from publication of this notice, and should satisfy along with documentary proof about their title to the same, failing which, any claim thereafter shall be deemed to have been waived or given up, which please note.

Sd/-
SCHEDULE OF THE SAID FLAT

All that piece and parcel of property being residential premises bearing Flat No. G-6 situated on the Ground Floor totally measuring 51.09 sq. mtrs. i. e. 550 sq. ft. (built-up) in the Peshwa Complex Co-op. Housing Society Ltd., which is situated and constructed on Taluka No. 19, District No. 205, 206/1 and 209/1, Plot No. 84 of Viman Nagar, Village - Lohogangam, Survey No. Haveli District - Pune and within the limits of Sub-Registration District - Pune and within the limits of Pune Municipal Corporation.

Sd/-
Pune, Dated: 29/10/2025

Adv. Asmaa Gulabkhan Pathan
 Advocate High Court & Notary
 Flat No. 302, Maudke Ambarwadi Estate No. 135, Viman Nagar,
 Pune - 411 014 Cell No. 9822876236 Email- asma.30K@gmail.com

जाहिर नोटीस
(दायल व्हेरिफिकेशन कासी)

वामप लोकांकां सदरील जाहीत नोटीस आम्हेंक अश्वित श्री. पराग नरेश थोरात आणि सी. प्रतीप पराग थोरात शेख र. पु. ५०९, अनमोल सिरडनग्री, सिमलाना पार्कमोस्ट, पोपगार रोड नं. ४, ता. हवेली, जि. पुणे, ४१२००१, मा. न. ९१४०१९००००

[illegible]

I urge that I am investigating the ownership right, title and interest and possession of - **MR. AJAY JAYWANT BHOSALE** with respect to the property more particularly described in the '**Schedule**' written hereunder (**hereinafter referred to as the "Owner"**).

Any person having any share, right, title, benefit, interest, claim, objection and/or demand in respect of the said properties or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, muniment, inheritance, occupation, possession, tenancy, sub-tenancy, leave and license, license, car-taker basis, lease, sub-lease, lien, maintenance, easement, release, relinquishment or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement / settlement, litigation, decree or court order of any court of Law, contracts/ agreements or encumbrance or otherwise howsoever are hereby requested to make the same known in writing to the undersigned within **10 (Ten) days** from the date of publication of this notice of such claim/s, if any, with all supporting documents, failing which the claim of such person shall be treated as waived and not binding on the said Owner.

SCHEDULE REFERRED TO HEREINABOVE
(Description of "the said property")

ALL THAT piece and parcel of agricultural land an area measuring 06 Hectare 39.33 Ares and which is out of land bearing Survey No - 100 totally admeasuring 02 Hectare 36 Ares (Including of Pot/Kharab) and which is assessed at Rs. 0.50 Paise and which is situate, lying and being a **Village - Sirsawali, Taluka Mulshi, District Pune** and which is within the limits of Sub - Registrar of Mulshi of Registration District Pune Taluka - Mulshi, District Pune and which is within the local jurisdiction of the Group Grampanchayat of Taluka Mulshi and Taluka Panchayat Samit of Pune Zillah Parishad of District Pune, Maharashtra.

Adv. Ashwin Gupta
M/s. Thinkzvor Legal
101, 1st Floor, Priyadarshini CHSL, Above State Bank of India
Market Main Branch, G Ward, Nr. ABC Factory
Lonavla- 410 401, Dist - Pune. **Mobilic - 9890440670**